

A

ACT No. IV OF 1876.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 8th February 1876).

An Act to authorise Revenue Agents to practise in certain suits in the Munsifs' Courts of the Lower Provinces of Bengal.

WHEREAS, by Act No. XX of 1865, Revenue Agents are now prohibited from practising in Civil Courts; and it is expedient to authorise them to practise in Munsifs' Courts in suits under Bengal Act No. VIII of 1869 (*to amend the procedure in suits between Landlords and Tenants*); It is hereby enacted as follows:—

1. Notwithstanding anything contained in the said Act No. XX of 1865, all persons duly admitted and enrolled as Revenue Agents under the same Act, in the territories subject to the Lieutenant-Governor of Bengal, may appear, plead and act in Munsifs' Courts in suits under Bengal Act No. VIII of 1869 (*to amend the procedure in suits between Landlords and Tenants*), or under any other Act for the time being in force regulating the procedure in such suits.

Preamble.

Revenue Agents may appear, plead and act in Munsifs' Courts in suits under Bengal Act VIII of 1869.

[Price one anna.]